

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.NO.1613/96

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this 30th day of September, 1996

P.D.Kaushik
s/o Shri K.R.Kaushik
r/o 155, Vikas Nagar
Bhiwani(Haryana).

.... Applicant

(By Shri Yogesh Sharma, proxy of
Shri V.P.Sharma, Advocate)

Vs.

1. Union of India, through
the Secretary
Ministry of Defence
Govt. of India
Near Sena Bhawan
NEW DELHI.
2. The Joint Controller of Defence Accounts(Sunds)
Meerut(UP), Ministry of Defence
Government of India
MEERUT(UP).
3. The Commandant
composte Food Laboratory
A.S.C., Ministry of Defence
Dilkushan
LUCKNOW(UP).

.... Respondents

(By Shri B.K.Punj, proxy of
Shri M.M.Sudan, Advocate)

O R D E R (Oral)

The applicant's claim is that though he retired on 30.11.1995, the respondents have not released the amount of GPF without giving any reason. He therefore, seeks a direction to the respondents that they should release the GPF amount along with interest at the rate of 18% from the date of retirement till the date of actual payment.

2. Today, when the matter came up for hearing, the learned proxy counsel, Shri B.K.Punj on behalf of the respondents submitted that the payment has been arranged and a

Contd.....2/-

Dr.

Cheque bearing No.844521 dated 24.9.1996 for the amount of Rs.2,74,016/- was handed over in the Court to the applicant and a receipt obtained in acknowledgement thereof. As per the respondents, this amount includes the payment of interest upto August, 1996. The learned counsel(proxy) for the respondents submits that the delay occurred due to some procedural reasons since ^athe number of outstation offices had to be contacted by the respondents.

3. While there may have been some procedural difficulties, the respondents are required to initiate action for payment of terminal benefits to the retiree official well in advance so that the same could be paid immediately upon retirement. Therefore, ~~while~~ I refuse the request of the applicant for grant of penal interest on the payment, in the circumstances of the case, I direct the respondents to pay a cost of Rs.500/- to the applicant. As the payment of GPF has been made, the OA is disposed of with the above directions finally.


(R.K. AHUJA)
MEMBER (A)

/rao/